

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.2/07/2020/S.I/part file/२०७

Dated: ३०.05.2020

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas, Delhi Disaster Management Authority has issued Order No. 176 dated 18.05.2020 with regard to extension of lockdown till the midnight of 31.05.2020 along with guidelines on lockdown measures, in pursuance of Ministry of Home Affairs, Govt. of India Order No.40-3/2020-DM-I(A) dated 17th May, 2020;

And whereas, Ministry of Home Affairs, Govt. of India vide D.O No. 40-10/2020-DM-I(A) dated 21.05.2020 (copy enclosed) has conveyed that violations at various places have been reported in the implementation of MHA guidelines, therefore, these guidelines should be strictly implemented and all authorities in States / UTs should take necessary steps to ensure the same as well as special consideration should be given on certain points stated in the aforesaid D.O. letter ;


Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD, hereby directs to all authorities concerned as under:

1. Proper delineation of containment zones, and effective implementation of containment measures within these zones, is key to preventing the spread of COVID-19. In this respect, the guidelines issued by the Ministry of Health & Family Welfare (MoHFW) shall be followed, and containment zones be properly demarcated.
2. In the containment zones, action should be taken strictly as per clause-4 of already issued guidelines annexed with DDMA Order No. 176 dated 18.05.2020 and guidelines issued by Ministry of Health & Family Welfare, Government of India. They should be strictly implemented, and action shall be taken if any deviations are noticed.
3. In view of the increasing number of positive patients in NCT of Delhi, it is important that the containment zones are created in those areas wherein cluster of positive cases are being found. All the District Magistrates are hereby directed to ensure that requisite number of containment zones are created as per prescribed SOP for containing the spread of COVID-19 pandemic i.e. especially in those areas wherein cluster of cases have been found. A daily report in this regard should be submitted by 6:00 pm to Divisional Commissioner who, intern, shall consolidate the information received from all District Magistrates and submit the same to ACS (Home) and Chief Secretary, Delhi.
4. The need to ensure night curfew or prohibition of all non-essential activities, between 7 PM and 7 AM is an important element of the MHA guidelines. The night curfew has been mandated with a view to ensure that people observe social distancing, and to contain the risk of spread of infection. Accordingly, all District Magistrates and their counterpart

Deputy Commissioners of Delhi Police to issue orders in the entirety of their jurisdiction, under proper provisions of law, for imposition of night curfew, and shall ensure strict compliance of these orders.

5. The National Directives for COVID-19 Management should be followed strictly throughout Delhi. These stipulations, such as wearing face covers, ensuring social distancing at work, transport and in public places, maintaining hygiene and sanitation etc, are important for containing the spread of COVID-19, and protecting individuals and the community. All District Magistrates and their counterpart Deputy Commissioners of Delhi Police to enforce the National Directives in letter & spirit.

All the departments of GNCT of Delhi / Autonomous bodies/ PSUs / Corporations / Local Bodies / Delhi Police shall ensure that all measures that have been mandated by Ministry of Home Affairs, GoI; Ministry of Health & Family Welfare, GoI or laid down by Delhi Disaster Management Authority, are scrupulously adhered to at all levels.


(Vijay Dev)

Chief Secretary, Delhi

Copy for compliance to:

1. All Additional Chief Secretaries/Principal Secretaries/Secretaries/HODs of Government of NCT of Delhi.
2. Commissioner of Police, Delhi
3. Chairman, New Delhi Municipal Council.
4. Commissioner (South DMC/East DMC/North DMC).
5. CEO, Delhi Cantonment Board.
6. All District Magistrates of Delhi
7. All District DCPs of Delhi
8. Director (DIP) for wide publicity in NCT of Delhi

Copy for kind information to:-

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD.
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD.
4. Secretary to Hon'ble Minister of Health, GNCTD.
5. Secretary to Hon'ble Minister of Revenue, GNCTD.
6. Secretary to Hon'ble Minister of Labour, GNCTD.
7. Secretary to Hon'ble Minister of Social Welfare, GNCTD.
8. Secretary to Hon'ble Minister of Food & Supply, GNCTD.
9. Addl. Chief Secretary (Home), Delhi
10. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD.
11. All members of State Executive Committee, DDMA, GNCTD.
12. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website – ddma.delhigovt.nic.in.
13. Guard file.

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AJAY BHALLA, IAS



गृह सचिव
Home Secretary
भारत सरकार
Government of India
North Block,
New Delhi

D.O. No. 40-10/2020-DM-1(A)

21st May, 2020

Dear Chief Secretary,

As you are aware, Ministry of Home Affairs (MHA) issued an order on 17.5.2020, extending the lockdown till 31.5.2020. With the extension of the lockdown, new guidelines have been issued, wherein, apart from activities specifically prohibited under the guidelines, all other activities have been permitted, except in containment zones.

2. It has been brought to the notice of this Ministry, through Media reports and others sources, that there are violations, at various places, in the implementation of MHA Guidelines. I would like to emphasise that the MHA Guidelines should be strictly implemented, and all authorities in States/UTs should take necessary steps to ensure the same. Some of the specific points that merit special consideration are mentioned below.

3. Proper delineation of containment zones, and effective implementation of containment measures within these zones, is key to preventing the spread of COVID-19. In this respect, the guidelines issued by the Ministry of Health & Family Welfare (MoHFW) need to be followed, and containment zones properly demarcated.

4. States and UTs can now delineate various zones, and decide on the activities to be prohibited, or allowed with restrictions, in accordance with the MHA guidelines. Further, once the guidelines have been issued by the States and UTs, they should be strictly implemented, and action taken if any deviations are noticed.

5. The need to ensure night curfew, or prohibition of all non-essential activities, between 7 PM and 7 AM is an important element of the MHA guidelines. The night curfew has been mandated with a view to ensure that people observe social distancing, and to contain the risk of spread of infection. Accordingly, local authorities should be asked to issue orders in the entirety of their jurisdiction, under proper provisions of law, for imposition of night curfew. Strict compliance of these orders should be ensured by the local authorities.

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6. The National Directives for COVID-19 Management should be followed throughout the country. These stipulations, such as wearing face covers, ensuring social distancing at work, transport and in public places, maintaining hygiene and sanitation etc., are important for containing the spread of COVID-19, and protecting individuals and the community. It is the duty of all District and local authorities to enforce the National Directives.

7. I would request all the Chief Secretaries of States and Administrators of Union Territories to remain vigilant in the fight against COVID-19 and ensure that all measures that have either been mandated by MHA, or laid down by the States and UTs, are scrupulously adhered to at all levels.

With regards,

Yours sincerely,


(Ajay Bhalla) 21/05/2020

To

The Chief Secretaries of all States